

For industrial loads above 10 KW upto 100 KW, for the first 200 KW per month the charge is the Delhi Electricity Supply Undertaking bulk rate plus 1 nP. and so on.

मिश्र समिति का प्रतिवेदन

*११७६. श्री ईश्वर रेड्डी : क्या सामुदायिक विकास, पंचायती राज और सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सहकारी संस्थाओं और पंचायतों के परस्पर सम्बन्धों के बारे में श्री एम० डी० मिश्र के महापतित्व में नियुक्त समिति के प्रतिवेदन पर राज्य सरकारों के साथ मिलकर विचार पूरा हो गया है;

(ख) यदि हाँ, तो क्या निर्णय किये गये हैं; और

(ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक है, तो विलम्ब के कारण क्या हैं ?

सामुदायिक विकास पंचायती राज और सहकार मंत्रालय में उपमंत्री (श्री श्यामधर मिश्र) : (क) जो नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) अभी तक केवल पांच राज्य सरकारों अर्थात् महाराष्ट्र, मैसूर, उत्तर प्रदेश, उड़ीसा और जम्मू तथा काश्मीर ने ही अपने विचार सूचित किए हैं । अन्य राज्य सरकारों से उत्तर प्राप्त होने पर निर्णय किया जाएगा ।

I shall read the answer in English also.

(a) No, Sir.

(b) Does not arise.

(c) Only five State Governments namely, Maharashtra, Mysore, U.P. Orissa and J & K have so far sent their views. Decisions will be taken after receipt of replies from other State Governments.

Shri Eswara Reddy: May I know when these decisions will be taken and a statement laid on the Table of the House?

Shri Shyam Dhar Misra: The Secretary of the Ministry has written a letter to all the State Governments. The Minister of Community Development has himself addressed letters to all the Chief Ministers. We are expecting their replies shortly. We hope to discuss this matter finally in July.

Shri Harish Chandra Mathur: Is it not a fact that this report was to be discussed by the Ministers of Co-operation in all the States immediately after this report was submitted; if so, may I know whether this has been discussed and what are the reactions of the State Governments?

Shri Shyam Dhar Misra: This report was actually considered by the Ministers of Co-operation on 30th October 1961 and they generally approved the recommendations of this committee. But it was also considered appropriate that the Ministers for Panchayati Raj institutions should also be consulted, and because co-ordination of Panchayati Raj institutions and co-operation involved many other things it was considered that the document as a whole should be considered. Therefore, a letter has been addressed to all the State Governments.

Shri Maheswar Naik: May I know why this Committee did not think it proper to visit the different States for compilation of figures for embodiment in the report, and why they thought it only that the State Governments should reply to the queries?

Shri Shyam Dhar Misra: This was a working group. It had to report within two months. This Committee did visit four or five States but they could not go to all the States. It did send a questionnaire to all the States and the views of the States and co-operation units were received.

Shri Sham Lal Saraf: May I know if it is indicated in this report that co-operative movement in its entirety should be tagged on to the panchayats, and also sister co-operatives like consumer co-operatives, industrial co-operatives and land co-operatives?

Shri Shyam Dhar Misra: It is not the intention of the Government to tag on co-operative movement to the Panchayati Raj movement. The only intention is to have a co-ordination between the two institutions to avoid duplication and conflict.

Disease Destroying Coconut Palms in Kerala

*1178. { **Shri A. K. Gopalan:**
Shri P. Kunhan:
Shri Umanath:
Shri Pottekatt:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether a disease called root and stem disease has been destroying coconut palms in Kerala for the last five years;

(b) whether any research has been conducted into the organism which causes this disease;

(c) what is the estimated number of trees affected by this disease;

(d) what is the number already destroyed; and

(e) what steps have been taken by Government to fight this disease?

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): (a) There are two separate diseases called "Root(Wilt)" and "Stem Bleeding" affecting coconut palms in the State.

(b) Yes.

(c) the exact number of trees affected has not been estimated. The disease is estimated to have spread to 6

lakhs acres out of 11 lakhs acres under coconut in Kerala.

(d) No assessment of trees destroyed has been made.

(e) A scheme for spraying to control the root and leaf diseases of coconut trees is being implemented from the Second Five Year Plan onwards.

Shri A. K. Gopalan: May I know whether the scheme that is proposed by the Government is the same scheme that has been there for the last five years, or is it a new scheme?

Dr. Ram Subhag Singh: Yes. The two Governments—the Government of Kerala and the Government of India—are working in close co-operation.

Shri A. K. Gopalan: In the reply given now it is said that the Government does not know the number of coconut trees destroyed. But the Central Coconut Committee has said that the number of trees destroyed in 1959-60 was about one lakh trees. In view of the large destruction of trees and in view of the fact that the research, investigation and the remedy has not proved effective, may I know whether any new steps will be taken by the Government?

Dr. Ram Subhag Singh: No, it is not true that we do not know the number. We do know the approximate number but we do not know the exact number. As I said, the disease has spread in six lakh acres out of 11 lakh acres. One acre of coconut plantation contains about 70 to 80 coconut trees and in that way we do know the number of trees destroyed also. With regard to the second part of the question, namely, whether it has proved effective or not, it has proved effective in regard to leaf diseases but not so effective in regard to root diseases. Regarding that research is being carried on.

Shri Vasudevan Nair: In view of the fact that all the research conducted till now as far as the root